

12.17 hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: The Minister of Parliamentary Affairs.

Shri Nath Pai (Rajapur): Sir, what about the question that Shri Patnaik put? He said that the motion was passed

Mr. Speaker: I am not re-considering the motion.

Shri Nath Pai: The question he asked was—he put it in Hindi and probably you did not understand it fully—this. He said that the motion of suspension was carried on the alleged assumption that a wrong word was applied to you and to the House, but when the proceedings show that that word was not applied to you and to the House, does he not owe to the House an explanation and to say "I am glad that the hon. Member did not"

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath (Hoshangabad): Let him say: "I am sorry I made that motion"

श्री किशन पटनायक (सम्बलपुर) :

श्री सत्य नारायण सिंह माफी मांगें।

Mr. Speaker: Order, order. That cannot be re-opened now (*Interruption*).

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 26th April, 1965, will consist of:—

- (1) Further discussion and voting on the Demands for Grants of the Ministry of Home Affairs.
- (2) Discussion and voting on the Demands for Grants relating to the Ministries of:

Food and Agriculture.

Steel and Mines.

Petroleum and Chemicals.

Finance.

Works and Housing.

Law.

- (3) Submission to the vote of the House of the outstanding Demands for Grants at 5 P.M. on Saturday, the 1st May, 1965.

- (4) Consideration and passing of the Finance Bill, 1965.

श्री हुकम चन्द कछवाय : (देवास) :
अध्यक्ष महोदय, मैं एक बात जानना चाहता हूँ। संसदीय कार्य मंत्री हमें बतलायें कि जो पिछले सप्ताह उन्होंने वायदा किया था कि वह सदन में एक कोरम बिल लायेंगे तो वह बिल कब ला रहे हैं ?

Shri Hari Vishnu Kamath: May I Sir, ask first, why it is that though the Debate on the Demands for Grants relating to the Ministry of Home Affairs is coming up very shortly—today it is coming up—and I had raised this point two days ago that the Central Vigilance Commission's Report has not been presented to the House, it is not yet before us? It is under the Ministry of Home Affairs. I do not know why it has not still been made available to us. I think the Minister may explain to the House why it has not yet been supplied to us.

Secondly, as the Minister just now said, the guillotine will descend ruthlessly at 18.00 hours next week Saturday.

Shri Satya Narayan Sinha: At 17.00 hours.

Shri Hari Vishnu Kamath: Is it at 17.00 hours? I do not know why we are sitting only up to 17.00 hours that day. Now, I fear, I apprehend that some demands may be left undiscussed and will be voted upon without any discussion in the House. Sir, you were good enough to give an assurance at the meeting of the Business

[Shri Hari Vishnu Kamath]

Advisory Committee, if I remember right, that whichever demands were passed by the House without discussion, those Ministries would be discussed in the House at some later date, preferably in the last week of the session. From the schedule that has been announced, I do not know how it will be possible. I do hope that you will be able to implement that assurance.

There is one last point, and it is this—I had raised it last week or, perhaps, may be the week before that—that in the demands of Parliament, the demands of Rajya Sabha also be scrutinised by the Committee which you were good enough to constitute as per assurance given by you last year. This Committee did go into the demands of Lok Sabha, and scrutinised them and approved the estimates before they are passed of by the under article 113.....

Mr. Speaker: He need not refer to that now. I remember that.

Shri Hari Vishnu Kamath: Now that there is only one week to approve, or disapprove, to dispose of the demands, I submit that the demands of the Rajya Sabha also must be placed before this committee before they are passed of by the House.

Shri S. M. Banerjee (Kanpur): I would request you to allow a discussion on the retrenchment in the defence establishments, which is a very important subject

Mr. Speaker: Government have announced their business for next week. He wants another item to be included in that.

Shri S. M. Banerjee: Otherwise, it will be postponed up to the last day of the session. I am referring to this because it is important; not because some people are on hunger strike; do not misunderstand me.

Mr. Speaker: I have never misunderstood him. I am always trying to correctly understand him.

Shri S. M. Banerjee: For that understanding I would only say that this is a very important matter. Some men have lost their jobs and some are losing. At this hour, when our country is confronted or threatened with attacks from all sides, let the Minister of Defence initiate a discussion on this.

Mr. Speaker: I will ask him about it.

Shri S. Kandappan (Tiruchangode): The problem of language is hanging fire for quite some time. In fact, it has literally descended on us in recent months with the burning of lives by some men. The recent popular upsurge over language which inevitably degenerated into riots was put down, not by bullets but by promises.

Mr. Speaker: There need be no speeches. He can ask a question.

Shri S. Kandappan: There is relevance. It all subsided due to the promise made by the Home Minister and the Prime Minister and other responsible leaders of our land. All this time we were credulous enough to believe that this Government would come forward with some Bill in this session. Now it seems....

Mr. Speaker: He can only ask a question.

Shri S. Kandappan: Please hear me for a few minutes; just one or two minutes. Last Monday he said:

"Government is considering this matter. We do not want to take any hasty action on this. Government will take some decision soon and then we will tell the House what we are going to do on this matter."

I am really pained to see this kind of indifferent callousness and luke-

warm consideration given to this matter by the Minister. I want him to clarify it. Does it really mean that he is not going to give any statutory form to the assurance given by the late Prime Minister? This is a vital matter.

Mr. Speaker: That is enough He has put his question.

श्री मधु लिमये (मुंगेर) : मैं यह कहना चाहता हूँ कि 11 तारीख तक यह सत्र चलने वाला है और जिस ढंग से बहस चल रही है, उस को देखते हुए शायद पैट्रोलियम की मांग के लिए समय नहीं मिल पायेगा, गिलोटीन हो जायेगा। इस लिए मैंने कैरोसीन के दामों के बारे में जो प्रस्ताव दिया है, जिस को आप ने स्वीकार कर लिया है, उस के बारे में सर्वोच्च न्यायालय ने जो निर्णय दिया है तथा माननीय सदस्य ने अभी जो छंटनी के बारे में कहा है, उन के बारे में 11 तारीख तक अगर कोई समय निर्धारित किया जाये, तो अच्छा है।

श्री अ० प्र० शर्मा (बक्सर) : अध्यक्ष महोदय, मैं बोनस बिल के बारे में जानना चाहता हूँ।

श्री सत्य नारायण सिंह : बोनस बिल का प्रश्न कितनी मर्तबा यहां पर आया है। उस के बारे में मैं जो कुछ कह चुका हूँ, उस के आगे मैं कुछ नहीं कह सकता हूँ। क्या करें? मिनिस्टर साहब ने वादा किया है। कोशिश हो रही है। जब तक सांस है, तब तक आस है। और क्या कहें?

श्री कछवाय ने कोरम का सवाल उठाया है। बड़े उपयुक्त आदमी ने इस सवाल को उठाया है। कल हम लोग मिले थे और सभी पार्टियों के लीडरों को बुलाया गया था। मैंने इस से पहले भी कहा था कि जब तक इस मामले में लोगों की कसरत-राय-वेशी-राय न हो, तब तक हम इस में कोई कानून दखल नहीं देना चाहते हैं। वहां पर कोई एक राय

नहीं हुई। लोगों ने कहा कि कोई एमेंडमेंट न किया जाये और मौजूदा हालत को रहने दिया जाये और हर पार्टी के लोग—गवर्नमेंट की साइड के भी और ऑपोजीशन के भी—यह कोशिश करें कि वे अपनी अपनी पार्टियों के लोगों को इकट्ठा करें, जिस से पचास आदमी हाउस में मौजूद रहें। अगर सब लोगों की तरफ से हम दरख्वास्त कर सकते हैं, तो वह कछवाय साहब से ही है कि वह जरा कुछ मेहरबानी करें, तो शायद इस तरह का सवाल बहुत बार न उठाया जायेगा। इस समय जो स्थिति है, वैसे ही रहने दी जाये। कसरत-राय यही है कि अभी इस में हस्तक्षेप न किया जाये। अगर हर एक आदमी कोशिश करे, तो पांच सौ में से पचास आदम आदमियों का मौजूद रहना कोई मुश्किल नहीं है। हम लोग यह कोशिश करेंगे कि और हमें आशा है कि इस में कछवाय साहब का सहयोग होगा और बार-बार यह सवाल नहीं उठाया जायेगा, क्योंकि श्रीमन्, इस में किसी खास पार्टी या गिरोह की शिकायत नहीं होती है, बल्कि हर दो चार मिनट के बाद घंटी बजने से प्रैस में और बाहर लोगों में समूह-बंदन की शिकायत होती है।

श्री हरि विष्णु कामत : संविधान में यह व्यवस्था नहीं रखनी चाहिए थी। मंत्री महोदय ने गलती की।

श्री सत्य नारायण सिंह : माननीय सदस्यों ने दो तीन नो-डे-यट-नैम्ड-मोशन का जिक्र किया है। एक तो डिफेंस के बारे में कहा गया और दूसरे माननीय सदस्य पैट्रोलियम के बारे में बार-बार कहते हैं। मैं उन के बारे में नहीं जानता। मैं सम्बन्धित मिनिस्टरज से पूछूंगा।

श्री हरि विष्णु कामत : विजिलेंस कमीशन की रिपोर्ट?

श्री सत्य नारायण सिंह : माननीय सदस्यों को यह समझना चाहिए कि बहुत से सवाल

[श्री सत्य नारायण सिंह]

ऐसे किये जाते हैं, जिन के बारे में जब तक मैं अपने उन साथियों से न पूछ लूँ, जिन का इससे खास सम्बन्ध है, तब तक मैं तुरन्त कोई खास जवाब नहीं दे सकता हूँ।

श्री हरि विष्णु कामत : मेरा प्रथम प्रश्न ?

अध्यक्ष महोदय : उस का जवाब मैं माननीय सदस्य को दूंगा।

श्री मधु लिमये : कैरोमीन ?

श्री सत्य नारायण सिंह : उस के बारे में मैंने कहा है कि जिस मिनिस्टर से उस का सम्बन्ध है, मैं उन से पूछूंगा।

एक माननीय सदस्य : लैंग्वेज बिल ?

श्री सत्य नारायण सिंह : लैंग्वेज बिल के बारे में मैंने कहा था कि हम लोग इस पर काफ़ी गौर कर रहे हैं।

An hon. Member: Let it be in English.

Another hon. Member: In Hindi.

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): The translation is there.

Shri Rajaram (Krishnagiri): To the questions which were asked in Hindi, he is replying in Hindi. So, why not he reply in English to those questions which were asked in English?

Shri Satya Narayan Sinha: I have made it perfectly clear on two occasions that Government is considering this matter and as soon as we come to any decision we will come before the House. Now, so far as I can see, I am afraid it will not be possible to bring any amendment to that Act in this session.. (Interruptions).

श्री श्रीकार लाल बेरवा (कोटा) : एक ही धमकी से डर गए।

Mr. Speaker: Order, order. He cannot force the Government to make an amendment at this moment. I can only get him an answer. That is all.... (Interruptions).

श्री हरि विष्णु कामत : मेरे प्रश्न का उत्तर ?

अध्यक्ष महोदय : उस का जवाब मुझे देना है।

श्री हरि विष्णु कामत : सतर्कता आयोग का प्रतिवेदन यानी विजिलेंस कमीशन की रिपोर्ट ?

The Minister of Home Affairs (Shri Nanda): Whatever has to be said by the Ministry about the working of the Vigilance Commission that has been included in the Reports of the Ministry itself. If the Vigilance Commission wants to say anything more, it is entitled to report to Parliament, because it has got certain special privileges. Whatever we thought has to be brought to the notice of Parliament, we have included it in the Reports.

Shri Hari Vishnu Kamath: What is the position?

Mr. Speaker: He says that whatever information about the working of the Vigilance Commission which the Home Ministry wanted to convey to Parliament it is already included in this Report. If the Vigilance Commission has anything more to say, he says that it has the right to communicate it to Parliament.

So far as the Rajya Sabha accounts to be seen by the Committee was concerned, I have to consult the Chairman. I have seen him once, but he also wanted time. I am

considering that and I will give the House an answer when that is settled.

Shri Hari Vishnu Kamath: What about the Demands that will not be discussed here?

Mr. Speaker: That would be seen afterwards; not at this moment.

Shri Hari Vishnu Kamath: But you had promised us.

Mr. Speaker: If I had promised it, it would come afterwards.

Shri Hari Vishnu Kamath: Only two more days, or one more day after the Finance Bill.

Mr. Speaker: Can I fix it just now?

Shri Hari Vishnu Kamath: Not now.

Mr. Speaker: How can I say that?

Shri Hari Vishnu Kamath: If you direct the Government, they can accommodate. They cannot dictate to Parliament like that, regarding the duration of the Session.

Mr. Speaker: Other ministries also will be known when we guillotine as to what ministries' Demands are guillotined and whether any discussion can be had. At that moment we will see.

12-31 hrs.

DEMANDS FOR GRANTS*—contd.

MINISTRY OF EDUCATION—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Education. I have to call the hon. Minister for his reply.

श्री हुकम चन्द कछवाय (देवास) :
अध्यक्ष महोदय

अध्यक्ष महोदय : क्या आप मिनिस्ट्री आफ ऐजुकेशन पर कुछ कहना चाहते हैं।

श्री हुकम चन्द कछवाय : नहीं।

अध्यक्ष महोदय : तब, नहीं।

श्री हुकम चन्द कछवाय : कुछ लोग रह गये थे बोलने से

अध्यक्ष महोदय : फाइनेस बिल पर उनको चांस दे दिया जाएगा।

श्री हुकम चन्द कछवाय : जब सभापति महोदय बैठे थे तब उन्होंने कहा था कि स्पीकर चाहें नहीं हैं, पूछ कर बता सकते हैं।

अध्यक्ष महोदय : मैं यहीं कह सकता हूँ कि अब मैं उनको फाइनेस बिल पर एक-मोडेट कर लूंगा। वे अपना नाम दे दें।

मैंने शास्त्री जी से वादा किया था लेकिन मुझे अफसोस है कि मैं अब उनको नहीं बुला पाया हूँ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : मेरा एक अनुरोध आप से है। पैनल आफ चेयरमैन के लिए जो आप आदेश दे कर जाते हैं उनको तो कम से कम पालन किया जाए। इस प्रकार की व्यवस्था जरूर हो जानी चाहिये ताकि हम लोगों को इस प्रकार की शिकायत न हो कि कोई भी आ कर बैठेगा तो अपने अपने लोगों को अवसर देता जाएगा

अध्यक्ष महोदय : मैं आप से इस वक्त यहीं कह सकता हूँ कि मुझे अफसोस है कि मैंने वादा किया था कि मैं आपको बुलाऊंगा और वह रिकार्ड में भी होगा लेकिन आपको वक्त नहीं मिल सका है। मैं देखूंगा कि आपको फाइनेस बिल जब आये तब एकमोडेट कर दिया जाए।

*Moved with the recommendation of the President